

Central Administrative Tribunal  
Principal Bench

O.A.No.465/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 22nd day of April, 2003

Smt. Chander Kanta Gera  
wife of Shri B.S.Gupta  
r/o B-256, Derawal Nagar  
Delhi - 110 009. .... Applicant  
(By Advocate: Sh. Praveen Khatter)

Vs.

1. Government of NCT of Delhi  
through its Chief Secretary  
Players Building  
I.P.Estate  
New Delhi.
2. Director of Education  
Government of NCT of Delhi  
Players Building  
I.P.Estate  
New Delhi.
3. Dy. Director of Education  
Government of NCT of Delhi  
District North West  
"A" Zone IX, Hakikat Nagar  
Delhi.
4. The Principal  
Sarvodaya Kany Vidyalaya  
Rana Pratap Bagh  
Delhi. .... Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Heard the learned counsel.

2. As the applicant has been engaged during the summer vacations, as per the policy laid down by respondents, Pension Adalat, vide order dated 20.2.2001 recommended the Director of Education to credit 30 days EL to the leave account of the applicant, who stood superannuated on attaining the age of retirement. Despite orders passed and recommendations of the Pension Adalat and also after making representation, respondents have not taken any steps towards complying with the recommendations.

3. Ends of justice would be met if the present OA is disposed of at the admission stage with directions to respondents to consider the representation of applicant in the light of the recommendations made by the Pension Adalat in so far as it relates to the crediting 30 days EL to the leave account of the applicant, within the period of two months from the date of receipt of a copy of this order. I order accordingly. No costs.

S. Raju  
(Shanker Raju)  
Member (J)

/rao/